

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 66/MP/2017

Subject : Petition under Part 7 Regulation 4 of the CERC (Indian Electricity Grid Code) Regulations, 2010 (as amended) read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 in regard to provision 6.3 A of the Grid Code.

Petitioner : NTPC Limited.

Respondents : GRIDCO and Others.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Nishant Gupta, NTPC
Shri Ajay Dua, NTPC
Shri V.K. Jain, NTPC
Shri U. Ambati, NTPC
Shri Rajkumar Mehta, Advocate, GRIDCO
Shri Ashok Kumar Samantaray, GRIDCO
Ms. Rutupurna Man Singh, GRIDCO
Ms. Pragya Singh, POSOCO
Shri Dilip Rozekar, PGCIL

Record of Proceedings

Learned counsel for Gujarat Urja Vikas Nigam Limited (GUVNL) requested for two weeks' time to file reply to the petition. The representatives of the petitioner had no objection in this regard. Request was allowed by the Commission.

2. The Commission directed the respondents to file their replies by 5.9.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 21.9.2017. The Commission directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 28.9.2017 on admissibility.

**By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)**